**Before the Appellate Tribunal for Electricity**
(Appellate Jurisdiction)

**Appeal No. 209 of 2013 &**
**IA No. 25 of 2014**

**Dated : 29th January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Neyveli Lignite Corporation Ltd. ... Appellant(s)**

**Versus**

**Central Electricity**
**Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant (s) :** **Mr. M.G. Ramachandran**
**Ms. Anushree Bardhan**
**Mr. Poorva Segal**

**Counsel for the Respondent(s):** **Mr. S.Vallinayagam for R-2**
**Mr. M.T. George**
**Ms. Kavitha for R.4**

## ORDER

The issue involved in this Appeal is relating to the interpretation of last proviso of Section 7, 9, and 19(e) of the Regulation 2001. On this issue, we have already decided and disposed of the matters in Appeal Nos. 44 of 2012 and 129 of 2013 & batch.

Therefore, this Appeal is disposed of in terms of the Judgments in Appeal Nos. 44 of 2012 and 129 of 2013 & batch.

In these circumstances, we are of the view that the Application for amendment- I.A.No. 25 of 2014 need not be considered.

**(Rakesh Nath)**
**Technical Member**

**(Justice M. Karpaga Vinayagam)**
**Chairperson**

ts/pr